GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO.6090 TO BE ANSWERED ON WEDNESDAY, THE $4^{\rm th}$ APRIL, 2018

Functioning of FTCs

6090. SHRI RAHUL SHEWALE: SHRI BHARTRUHARI MAHTAB: SHRI SANJAY DHOTRE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court has requested the Chief Justices of the High Courts to create Fast Track Courts (FTCs) in the country, if so, the details thereof;
- (b) whether the Government is satisfied with the performance of the FTCs with respect to disposal of the cases filed or referred therein during each of the last three years and the current year, if so, the details thereof along with the number of cases filed/referred, disposed of and pending in FTCs during the said period, State/UT-wise;
- (c) the number of additional positions of judges created and filled in subordinate judiciary across the country along with the funds provided by the Government for the purpose during the said period; and
- (d) the other steps taken by the Government to improve the functioning of FTCs in the country?

ANSWER

MINISTER OF LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

- (a): As per information received from the Hon'ble Supreme Court, Hon'ble the then Chief Justice of India had requested the Chief Justices of High Courts vide his letters dated 05.01.2013 and 10.07.2014 to take up the matter with the State Government/UT concerned, with promptitude to increase the number of courts, not only of Judicial Officers, but also of support staff and infrastructure, so that fast tracking of matters relating to offences against women can be taken up and to set up adequate number of Fast Track Courts (FTCs) to deal with cases relating to offences against women, children, differently-abled persons, senior citizens and marginalized sections of society respectively.
- (b): Setting up of subordinate courts including FTCs and their monitoring fall within the domain of the State Governments who set up such courts as per their need and resources, in consultation with the respective High Courts. Data in respect of disposal of cases filed and

pending therein of the last three years and the current year are not maintained by the Central Government. However, as per information received from the respective High Courts, at present, 727 FTCs are functional across the country and 570224 cases are pending in these FTCs, as on 31.12.2017 (Annexure-I).

- (c): The number of sanctioned strength and working strength of Judges in subordinate courts, as on 31.12.2017, is given at Annexure-II.
- (d): The 14th Finance Commission (14th FC) endorsed the proposal of the Government to strengthen the judicial system in States which includes establishing 1800 FTCs for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children etc. at a cost of Rs.4144 crore and urged the State Governments to use the additional fiscal space provided by the Commission in the form of enhanced tax devolution (from 32% to 42%) to meet such requirements.

The Central Government has urged the State Governments to allocate funds for the activities mentioned in the 14th FC recommendations from their State budgets from 2015-16 onwards. The Minister of Law & Justice has also written letters to all the Chief Ministers of States and the Chief Justices of High Courts to implement the resolution of the Chief Ministers/Chief Justices Conference including the recommendations of the 14th FC related to FTCs.

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STATEMENT REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA UNSTARRED QUESTION NO.6090 TO BE ANSWERED ON THE 4TH APRIL, 2018 REGARDING FUNCTIONING OF FTCs.

Name of the States/UTs	No of Fast Track Courts functional as on 31.12.2017	No. of Cases Pending in the Fast Track Courts (As on 31.12.2017)
Andhra Pradesh, Telangana	72	9085
Assam, Arunachal Pradesh, Nagaland, Mizoram	0	0
Bihar	55	22616
Chhattisgarh	21	4292
Delhi	14	6729
Goa	4	4719
Gujarat	0	0
Haryana	0	0
Himachal Pradesh	0	0
Jammu & Kashmir	5	0
Jharkhand	14	2136
Karnataka	0	0
Kerala	0	0
Madhya Pradesh	0	0
Maharashtra	100	105301
Manipur	3	114
Meghalaya	0	0
Odisha	0	0
Punjab	0	0
Puducherry		
Rajasthan	0	
Sikkim	2	13
Tamil Nadu	69	50641
Tripura	3	891
Uttar Pradesh	273	
Uttarakhand	4	671
West Bengal	88	39162
Total	727	570224

STATEMENT REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION NO.6090 TO BE ANSWERED ON THE 4TH APRIL, 2018 REGARDING FUNCTIONING OF FTCs

Sanctioned Strength / Working Strength and vacancies in Subordinate Courts as on 31.12.2017			
Sl. No	Name of States/Uts	Sanctioned Strength as on 31.12.2017	Working Strength as on 31.12.2017
1	Andhra Pradesh & Telangana	986	920
2	Arunachal Pradesh	28	17
3	Assam	429	352
4	Bihar	1828	993
5	Chhattisgarh	398	335
6	Goa	55	43
7	Gujarat	1496	1121
8	Haryana	645	496
9	Himachal Pradesh	159	148
10	Jammu & Kashmir	253	224
11	Jharkhand	672	419
12	Karnataka	1303	976
13	Kerala	535	450
14	Madhya Pradesh	2021	1293
15	Maharashtra	2097	1930
16	Manipur	49	40
17	Meghalaya	97	39
18	Mizoram	63	46
19	Nagaland	34	22
20	Orissa	862	656
21	Punjab	674	538
22	Rajasthan	1225	1122
23	Sikkim	23	18
24	Tamil Nadu	1108	908
25	Tripura	107	76
26	Uttar Pradesh	3204	1856
27	Uttarakhand	291	230
28	West Bengal and	956	916
29	A & N Island	11	11
30	Chandigarh	30	30
31	D & N Haveli AND Daman & Diu	7	7
32	Delhi	799	482
33	Lakshadweep	3	2
34	Pondicherry*	26	12
	Total	22474	16728